

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO.3641
TO BE ANSWERED ON 08.08.2016

Architects Act, 1972

3641. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Council of Architecture strictly follows the rules and regulations in issuing and responding to tenders especially with regard to tenders from other Government departments;
- (b) if so, the details thereof;
- (c) whether there have been malpractices in the issuing, bidding and confirming processes of tenders for architecture services by the Government;
- (d) if so, the details thereof; and
- (e) whether the Government propose to have a study commissioned on the implementation and/or violation of provisions in the Architects Act of 1972 and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) and (b): The Council of Architecture (COA) is a statutory body established under the Architects Act, 1972. As per the information furnished by COA, it follows the procedure for issuing tenders for its works as provided under the relevant rules. However, the COA does not provide any kind of services for which tenders are invited by the other government departments.

(c) and (d): The COA has framed Architectural Competition Guidelines under the provisions of the Architects Act, 1972 for the appointments of the Architects as per the Architects (Professional Conduct) Regulations, 1989.

(e): At this stage, no such proposal is under consideration of the Central Government.
